

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5096
ANSWERED ON:10.12.2010
COMPENSATION TO ACID ATTACK VICTIMS
Reddy Shri Komatireddy Raj Gopal

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government provides compensation to women and girls who are victims of acid attacks;
- (b) if so, the details thereof; and
- (c) the quantum of amount likely to be compensated to each victim?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (c): Section 357 of CrPC provides for award of appropriate compensation by courts to victims of crime who have suffered any loss or injury. Section 357A of CrPC lays down that a scheme be prepared by every State Government in co-ordination with Central Government for providing funds for the purpose of compensating victims of crime or their dependents. Whenever a recommendation is made by the Court for compensation, the District Legal Service Authority or the State Legal Service Authority, as the case may be, shall decide the quantum of compensation to be awarded under this scheme.